Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 2159 (OIH)
TO BE ANSWERED ON 02.08.2023

VIOLATION OF PROVISIONS

2159. SHRI ASHOK MAHADEORAO NETE:
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the mobile companies, power sector, foreign banks and pharmaceutical companies are
violating the provisions of Official Language Act by filling bills/forms and description on their label in
English language;
(b) if so, the details thereof; and
(c) the action proposed to be taken by the Government to ensure that the forms are made available in Hindi
by these companies/sectors to promote the progressive use of Hindi language?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(कवि अश्विनी कुमार चौबे)

(a) to (c) : Rule 9(4) of the Legal Metrology (Packaged Commodities) Rules, 2011 provides the manner of
declaration on the pre-packaged commodities as below:

“(4) The particulars of the declarations required to be specified under this rule on a package shall either be in
Hindi in Devnagri script or in English:

Provided that nothing contained in this sub-rule shall prevent the use of any other language in addition
to Hindi or English language.”

It is observed that companies also use the regional languages for the bills/ forms etc. as per the
requirement of local people.

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